

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01176/2018

Jabalpur, this Friday, the 10th day of January, 2020

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Anil Barjatiya, age 62 years, S/o Shri D.C. Barjatiya, Retired Dy. CCA Office of C.C.A. M.P. Telecom Circle, Bhopal (M.P.), Residing at C/o Shri Abhishek Barjatiya, Mishra Palace Hotel Compound Opposite Balaji Gas Agency Hard (MP) PIN 461331
-Applicant

(Applicant in person)

V e r s u s

1. Union of India through its Secretary, Ministry of Communication and I.T., Department of Telecommunication, Sanchar Bhavan, Ashoka Road, New Delhi – 110001.
2. Advisor (Finance), Department of Telecommunication, Ashoka Road, New Delhi – 110001.
3. Shri Shankar Lalji Bhalotiya Then CCA M.P., at present General Manager (Finance), O/o the CPMG, Dak Bhawan, Bhopal (MP) – 462017.
4. Shri Satish Kumarji, Then Jt. CCA, O/o CCA Now, CCA, M.P. Telecom Circle, Sanchar Bhavan, Bhopal (M.P.) PIN 462015
-Respondents

O R D E R (O R A L)

By Navin Tandon, AM.

This Original Application was filed on 12.12.2018 regarding the deduction of Rs.3717/- from the salary of the applicant in the month of March, 2015.

2. The applicant has also filed MA No.200/306/2019 on 08.03.2019 praying for condonation of delay, wherein he has stated that he was pursuing the matter in the Government channel, but no response was received. In para 8 of the MA, the applicant has submitted that he is facing acute financial loss perpetually due to no timely action by the respondents.

3. In this case, the deduction is only a one time deduction in March, 2015 and there is no convincing answer on behalf of the applicant as to why he has approached this Tribunal at a belated stage.

4. Accordingly, MA for condonation of delay is rejected and the O.A is dismissed as barred by limitation.

(Ramesh Singh Thakur)
Judicial Member

am/-

(Navin Tandon)
Administrative Member